

ITEM NO.1501

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRL.A. NOS.

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PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).8778-8779/2024

[Arising out of impugned final judgment and order dated 28-02-2024 in CRLOP(MD) No. 6676/2022 28-02-2024 in CRLMP(MD) No. 4621/2022 passed by the High Court of Judicature at Madras at Madurai]

KARUPPUDAYAR

Petitioner(s)

VERSUS

STATE REP. BY THE DEPUTY SUPERINTENDENT OF  
POLICE, LALGUDI TRICHY & ORS.

Respondent(s)

[IA No. 144167/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 144168/2024 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 This matter was called on for pronouncement  
of judgment today.

For Petitioner(s) :

Ms. Vanshaja Shukla, AOR  
Ms. Ankeeta Appanna, Adv.  
Mr. Siddhant Yadav, Adv.

For Respondent(s) :

Mr. Sabarish Subramanian, AOR  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Siddhant Singh, Adv.  
Mr. Danish Saifi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. Leave granted.
3. The appeals are allowed, in terms of the signed judgment.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER

(Signed "Reportable" Judgment is placed on the file)